

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 106/88 .. Date of decision: 14.05.93

Sh. D.P.S. Ahuja .. Applicant

Versus

Union of India .. Respondents

CORAM

Hon'ble Sh. A.B. Gorthi, Member (A)

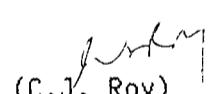
Hon'ble Sh. C.J. Roy, Member (C)

For the applicant .. Sh. S.C. Gupta, with

Sh. M.K. Gupta, Counsel.

For the respondents..Sh. P.H. Ramchandani, Counsel.

The learned counsel for the applicant states that the applicant has since retired from service and that the O.A. has become infructuous. Accordingly, the same is dismissed as having become infructuous.

  
(C.J. Roy)

Member (J)

  
(A.B. Gorthi)

Member (A)